

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 270/TT/2018**

**Subject** : Approval of transmission tariff for Procurement of 3 Nos. Spare Converter Transformers (234 MVA, 1-ph, 3 winding) at Bhadrawati HVDC Back to Back Station under “Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station” for tariff block 2014-19 in Western Region

**Date of Hearing** : 13.12.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 12 others

**Parties present** : Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri Pankaj Sharma, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Mukesh Kori, MPPMCL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for approval of tariff for 3 Nos. Spare Converter Transformers (234 MVA, 1-ph, 3 winding) at Bhadrawati HVDC Back to Back Station under “Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station” for tariff block 2014-19 in Western Region. He submitted that scheduled COD of the instant transformers was 27.8.2015 and they were put into commercial operation on 22.3.2018 after a time over-run of 31 months. He submitted that the time over-run is unavoidable and requested to condone the time over-run. He also requested to approve 90% of the AFC as provided in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.



2. The Commission observed that petitioner's prayer for grant of AFC for inclusion in the PoC charges cannot be considered at this stage. The Commission directed the petitioner to submit the following information, on affidavit by 28.1.2019, with an advance copy to the respondents:-

- a. Failure record of converter transformers of Bhadravati back-to-back since commencement of its operations till date.
- b. RPC approval for the installation of spare converter transformers.
- c. The RLDC certificate for successful completion of trial operation in accordance with the 2014 Tariff Regulations and CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electric Supply) Regulations, 2010 for the assets covered in the instant petition;
- d. Details of reason for the assets covered in the instant petition for time over-run and chronology of the time overrun alongwith documentary evidence in the following format:-

Asset	Activity	Schedule		Actual		Reason(s) of delay
		From	To	From	To	

3. The Commission directed the respondents to file their reply by 8.2.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 18.2.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

4. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

